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Labour Conference which met in New Delhi on April 21 and 22, 1990 *inter-alia* recommended that the Trade Unions and the Industrial Disputes (Amendment) Bill be withdrawn. It further recommended the constitution of a bipartite committee to formulate specific proposals, as appropriate, far a legislation in this regard. Necessary action is being taken for for the constitution of this committee.

Increase in the prices of edible oils

270. SHHII MURLIDHAR CHAN-DRAKANT BHANDARE: SHRI MAHENDRA PRASAD: SHRI SURESH PACHOURI: SHRI J. S. RAJU: SHRI V. GOPALSAMY: SHRI S. S. AHLUWALIA:

Will the Minister of POOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government's attention has been drawn to the ever rising prices of edible oils since February,
 - (b) if so, the details thereof;

(c) how the prices of groundnut oil, Gingelly oil and other oils and Vanaspati as in April 1990 compare with those in April 1989 alongwith the percentage of increases registered;

to Questions

- (d) the steps being taken to curb the rise in prices; and
- (e) what are the extent of shortfalls in production of groundnut and mustard oils in the current season?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PU-JAN PATEL): (a) and (b) Yes, Sir. There has been rising trend in prices of edible oils. The increase in the Wholesale Price Index (WPI) of edible oils during February, 90 to April, 90 (7. 4. 90) has been to the extent of 3. 1%.

(c) The wholesale prices of ground-nut oil, gingelly oil (sesame oil) and other oil, including Vanaspati as in April, 1990 compared to those in April, 1989 for the same period have been as under: —

	12-4-90	12-4-89	% yea	change over the
GNO (raw), Bombay	26, 200	19, 900		31. 7%
CSO (washed) Bombay	22, 100	19, 100		15. 7%
Sesame oil (raw) Bombay	30,000	19, 561		53.4%
Soyabean oil (Ref.) Bombay	22, 400	18,000		24. 4%
Coconut oil (clean) Cochin	23, 700	24, 550	(-)	03.5%
Mustard oil (Delhi) (Pakhi ghani)	20, 677 14, 774. 05			40.0%
Vanaspati (Delhi)	. 432-462	355- 371	21	. 69 to 24. 52%

- (d) Steps taken by the! Government to check the prices are as under:
 - (i) Monitoring of prices in respect of edible oils and Vanaspati;
 - (ii) All State Govts. /UT administration have been advised to inten-

sify surveillance on the availability and prices of edible oils and Vanaspati;

- (iii) Government ha_s ordered lowering of stock limits of oils;
- (iv) Dehoarding operation have been intensified; and

- (v) Supplies of imported through PDS have been stepped up.
- (e) The extent of shortfall in production of groundnut and mustard oils in the current season is estimated to be around 9 lakh MT.

12.00 Noon

PAPERS LAID ON THE TABLE

- I. Report and Accounts (1988 89) of the National Seeds and Vegetable (His Development Board and related papers.
- II. Reports and Accounts (1981-82 to 1983-84) of the J&K Horticultural Produce Marketing and Processing Corporation Limited, Srinagar and related papers.
- III. Report and Accounts (1980-81) of the Bihar State Agro-Industries Development Corporation Limited, Patna and related papers.
- IV. Report and Accounts (1988-89) of the Punjab Agro Industries Corporation, Chandigarh and related papers.
- V. Report and Accounts (1988 89) of the Himachal Pradesh Agro-Industries Corporation Limited, ¹ Shimla and related papers.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): I gave notice of breach of privilege against Doordarshan.

MR. CHAIRMAN: I will consider it. Now Papers to be Laid on the Table.

[The Deputy Chairman in the Chair]

ृषि मंत्रालय में कृषि ग्रीर सहकारिता विभाग में राज्य मत्री (श्री नितीश कुनार): महोदय, मैं श्री देवी लाल की ग्रीर ने निम्निखिखित पत्र सभा पटल पर रखता हं:—

 राष्ट्रीय तिलहन ग्रीलर वनस्पति तेल विकास बोर्ड ग्रधिनियम, 1983 की

- धारा 14(4) ग्रोर 16(4) के भ्रक्षीन निम्नलिखित पत्नों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) :--
- (i) 1988-89 के वर्ष के लिए राष्ट्रीय तिलहन और बनस्पति तेल विकास बोर्ड का वार्षिक प्रतिवेदन भौर लेखे, लेखाओं पर लेखा परीक्षकों के प्रतिवेदन सहित ।
- (ii) बोर्ड के कार्यकरण की सरकार द्वारा समीक्षा (पुस्ताकालय में रखी गई। (i) मीर (ii) के लिए देखिए संख्या एन०टी०— 756/90)
- (iii) कंपनी श्रीधिनियम, 1956 की धारा 619क की उपधारा (1) के अधीन निम्नतिखित पत्नों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में):--
 - (i) (क) 1981-82 के वर्ष के लिए जें हैं एंड के के हार्टिक स्वरस प्रोड्यूस मार्केटिंग एंड प्रोइसिंग कार-पोरेशन लिमिटेंड, श्रीनगर का चौथा बार्षिक प्रतिवेदन भीर लेखे, लेखाओं पर लेखा परीक्षकों के प्रतिवेदन प्रीर उस पर भारत के नियंत्रक महालेखा परीक्षक की टिप्पणियों सहित ।
 - (ख) कारपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा ।
 - (ii)(क) 1982-83 के वर्ष के लिए जें के एंड कें के हार्टिकल्चरल प्रोड्यून मार्केटिंग एंड प्रोडिंगिंग कार-पोरेशन लिमिटेंड, श्रीनगर का पांचवां वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखा-परीक्षकों के प्रतिवेदन और उस पर मारत के नियंत्रक महानेखा प्रीक्षक की टिप्पणियों सहित ।
 - (ख) कारपोरेशन के कार्यंकरण की सरकार द्वारा समीक्षा ।
 - (iii) (क) 1983-84 के वर्ष के लिए जम्मू और कश्मीर हार्टिकल्चरल प्रोड्यूस मार्केटिंग एंड प्रोडीसिंग कार-पोरेशन लिमिटेड, श्रीनगर का छठा वर्शिक प्रतिबंदन ग्रीर लेखे, लेखांगों